

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA 3149/2018

New Delhi, this the 21th day of August, 2018

**Hon'ble Sh. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)**

Renu, Aged 28 years,
Group 'B', Post: Assistant Teacher (Nursery), Post Code-88/17,
D/o Shri Mukesh Singh,
R/o B-93 Subash Park Extn.,
Uttam Nagar,
New Delhi-110059.

...Applicant

(By Advocate : Ms Neha Gund)

Versus

1. Delhi Subordinate Selection Services Board (DSSSB),
Through its Chairman,
FC-18, Institutional Area,
Karkardooma,
(Near Railway Reservation Centre),
Delhi-110092.
2. Govt. of NCT of Delhi,
Through the Chief Secretary,
Govt. of NCTD,
Nava Sachivalya. I.P. Estate,
New Delhi.

...Respondents

ORDER (ORAL)

Mr. K.N. Shrivastava, Member (A) :-

Pursuant to the advertisement Notice No.04/17 dated 20.12.2017 (Annexure-A/1), the applicant wanted to apply. It is stated that the online application of the applicant was not accepted

due to pending final submission. The last date for receipt of the applications was 31.01.2018.

2. It is stated that the applicant's candidature should not be cancelled on mere taking grounds and that it was unlawful on the part of the respondents not to accept the application of the applicant and that the vacancy for the post of Teachers has been notified after a long gap of five years. The applicant has prayed for the following reliefs :-

- “a) To change the status of the application of the Applicant for the post of the Assistant Teacher (Nursery), and to issue admit card to the Applicant for the upcoming exam of Assistant Teacher -post code 88/17 and to allow the Applicant to sit in the Examination which is going to be held on 02.09.2018 by Respondents for the recruitment of Teachers on different post,
- b) To direct the Respondent No.1 to accept the application of the Applicant before the written examination for the post of Assistant Teacher Nursery post code 88/17, and to issue admit card to the Applicant, and to allow the Applicant to sit in the upcoming examination which is going to be held on 02.09.2018 so as to secure the ends of justice.”

3. If the reliefs claimed are to be allowed, that would tantamount to extending the last date of receipt of applications. Hence, such a relief cannot be granted. If the applicant was facing any technical

problem on the website of DSSSB in submitting her online application, nothing prevented her to approach the Tribunal then and there. As a matter of fact, the Tribunal has been very liberal in such cases, if the candidates had approached the Tribunal well before the closing date of the application.

4. In view of the above, we do not find any merit in the OA and the same is, accordingly, dismissed. No costs.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

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